

WP(C) No. 146 of 2014

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

None present for the writ petitioner even in the revised call.

Shri ND Chullai, Senior GA, present for respondents No. 1 to 4.

Shri HS Thangkhiew, Senior Advocate, assisted by Shri PN Nongbri, Advocate, present for the respondent No. 5.

This writ petition is dismissed for non prosecution.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. 10 of 2014
IN WP(C)No. 361 of 2011

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Shri SC Shyam, Senior
counsel for the appellants. List on 02.06.2014 for
hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. 23 of 2012

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Ms R Dutta, counsel for
the respondents. List after one week.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. 24 of 2012

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Ms NG Shylla, Advocate, present for the appellant.

Ms PS Nongbri, Advocate, present for the
respondents No. 1 to 3.

Shri GS Massar, Senior Advocate, assisted by Shri
JM Thangkhiew, Advocate, present for respondents No. 4
and 5.

Heard arguments.

Judgment reserved.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. 25 of 2014
IN WP(C)No. 208 of 2013

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Shri S Dey holding brief
for Shri S Chakraborty, counsel for the respondents. List
on 04.06.2014 for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. 27 of 2013
IN WP(C)No. 307 of 2013

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Shri BK Deb Roy,
counsel for the respondents. List on 02.06.2014 for
hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. 27 of 2014
IN WP(C)No. 136 of 2011

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Smti S Bhattacharjee, Advocate, present for the appellants.

Shri S Dey, Advocate, present for respondent No. 2.

Notices issued to respondent No. 1 Shri Kaljing Marak by Registered post are not received back. One month has not expired. Wait.

List in the week commencing from 09.06.2014 for Admission/orders.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. 28 of 2013
IN WP(Cr1)No. 4 of 2013

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Shri S Dey, counsel for
the appellant. List after two weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. 31 of 2011

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Ms R Dutta, counsel for
the respondents. List after one week.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. 32 of 2013

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of AR Medhi, counsel for
the appellant. List on Friday (30.05.2014) for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. _____ of 2014
IN WP(C)No. 341 of 2011

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this writ appeal after fourteen days.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. _____ of 2014
IN WP(C)No. _____ of 2014

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List before another Bench of which one of us (PC
Pant, CJ) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. _____ of 2014
In WP(C)No. 199 of 2012

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri K Khan, Addl. Sr. GA, present for the appellants.

Heard.

This writ appeal is directed against the judgment and order dated 27.03.2014, passed in WP(C)No. 199 of 2012, whereby, learned single Judge has directed the respondents to pay compensation of Rs. 7,20,000/- to the writ petitioner No. 1 (minus Rs. 1 lakh as he has already received as Ex-gratia payment).

Learned counsel for the appellants argued that learned single Judge has erred in law in ignoring the guidelines relating to awarding compensation in the matter of loss caused on account of riots due to the dispute between the private parties.

Admit the appeal.

Issue notices to respondents.

List after service of notice on respondents. Meanwhile, as an interim measure, it is directed that operation of the order dated 27.03.2014 is stayed until further orders of this Court.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. _____ of 2014
IN WP(C)No. 264 of 2010

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri SC Shyam, Senior Advocate, present for the appellants.

Heard.

Delay in filing the writ appeal has been condoned by the order of the date passed in Misc. Case No. 37 of 2014.

This writ appeal is directed against judgment and order dated 27.02.2014, passed by the learned single Judge in WP(C) No. 264 of 2010, whereby, the recommendation of the Medical Board relating to the writ petitioner has been set aside.

Admit the appeal.

Issue notice to respondent.

List after service of notice on the respondent.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WP(C)No. 38 of 2013

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri R Majaw, Advocate, present for the petitioner.

Ms NG Shylla, Advocate, present for the State respondents.

Respondent No. 2 has filed counter affidavit. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed three weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 2.

List after three weeks. Meanwhile, the petitioner is allowed to file application for amendment in the writ petition to delete the names of respondent No. 5 Shri FL Rani and respondent No. 6 D Mawrie, who are reported to have died, and make necessary corrections.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WP(C)No. 125 of 2011

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List after fourteen days.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WP(C) No. 129 of 2011

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Shri SC Shyam, Senior
counsel for the respondents. List after two weeks for
hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. 9 of 2014

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri BMR Chyne, Advocate, present for the appellants.

Ms PS Nongbri, Advocate, present for respondents No. 1 and 2.

Shri HS Thangkhiew, Senior Advocate, assisted by Shri PN Nongbri, Advocate, present for respondent No. 3.

Shri SP Das, Advocate, present for respondent No. 5.

Heard.

This writ appeal is directed against the order dated 11.02.2014, passed by the learned single Judge in WP(C)No. 365 of 2012, whereby, said writ petition has been closed as infructuous.

Learned counsel for the writ petitioners submitted that the writ petition did not stand infructuous, and learned single Judge has erred in law holding the same.

Admit the appeal.

Notices are already served on the respondents.

List this appeal for hearing after a period of four weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

MC No. 8 of 2014
IN WA No. 5 of 2014

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri SC Shyam, Senior Advocate, present for the applicants.

Heard.

By means of this application, the applicant/appellant has sought condonation of delay of 231 days in filing the appeal against the judgment and order dated 27.11.2012, passed in WP(C)No. 283 of 2009 and order dated 08.02.2013, passed in Review Petition No. 1 of 2013.

Notices were issued to the respondent and served sufficiently but no objection has been filed against the application.

Considering the affidavit filed by Lt. Col. K Rajasekar in support of the application in which sufficient reasons for delay have been mentioned, this Court is of the view that the application deserves to be allowed.

Accordingly, delay condonation application is allowed. Delay is condoned. Misc. Case No. 8 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice TNK Singh)

(Prafulla C Pant)
CHIEF JUSTICE

dev
28.05.14

MC No. 9 of 2014
IN WA No. 5 of 2014

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this Misc. Case along with WA No. 5 of 2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

MC No. 24 of 2014
IN WA No. _____ of 2014

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri R Jha, Advocate, present for the applicant.

Shri SC Shyam, Senior Advocate, present for the respondents.

Heard.

By means of this application, the writ petitioner/applicant has sought condonation of delay of 476 days in filing the writ appeal against the judgment and order dated 05.10.2012, passed in WP(C)No. 341 of 2011.

The respondents have opposed the application of condonation of delay in filing the writ appeal.

However, having considered the submissions of the learned counsel for the parties and after going through the affidavit-in-opposition, we are of the view that the delay condonation application deserves to be allowed on payment of cost.

Therefore, the delay condonation application is allowed on payment of cost of Rs. 1,000/- to be paid by the applicant/writ petitioner in the account of Meghalaya State Legal Services Authority. The delay is condoned on said condition, failing which, application shall stand rejected.

The cost shall be deposited within a period of fourteen days from today.

Misc. Case No. 24 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice TNK Singh)

(Prafulla C Pant)
CHIEF JUSTICE

dev
28.05.14

MC No. 37 of 2014
IN WA No. _____ of 2014

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri SC Shyam, Senior Advocate, present for the applicants.

Heard.

By means of this application, the applicants (respondents in the writ petition) have sought condonation of delay of 42 days in filing the writ appeal.

The reason for delay has been sufficiently explained in the application supported by an affidavit by Dy. Commandant Israr Ahmed of Assam Rifles.

The delay condonation application is allowed. The delay is condoned. Misc. Case No. 37 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice TNK Singh)

(Prafulla C Pant)
CHIEF JUSTICE

dev
28.05.14

MC No. 39 of 2014
IN WA No. _____ of 2014

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List before another Bench of which one of us (PC
Pant, CJ) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

MC No. 40 of 2014
IN WA No. _____ of 2014

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri K Khan, Addl. Sr. GA, present for the applicants.

Heard.

By means of this application, the writ appellants have sought condonation of delay of 28 days in filing the writ appeal against the judgment and order dated 27.03.2014, passed by the learned single Judge in WP(C)No. 199 of 2012.

Perused the affidavit of Shri Pravin Bakshi, Deputy Commissioner of West Garo Hills, Meghalaya filed in support of the application.

The delay has been sufficiently explained. Therefore, the delay condonation application is allowed. Delay is condoned.

Misc. Case No. 40 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

MC No. 120 of 2014
IN WP(C)No. 125 of 2011

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri H Kharmih, Advocate, present for the applicant.

Shri R Gurung, Advocate, present for the respondent No. 1.

Ms PS Nongbri, Advocate, present for respondents KHADC.

Shri HS Thangkhiew, Senior Advocate, assisted by Shri PN Nongbri, Advocate, present for respondent No. 6.

Heard.

By means of this application, the writ petitioner/applicant has sought amendment in the writ petition as mentioned in paras 3 and 4 of the application.

Learned counsel for the respondents opposed the application on the ground that the facts sought to be pleaded were known to the writ petitioner/applicant at the time of filing of writ petition.

However, having considered the submissions of the learned counsel for the writ petitioner/applicant and learned counsel for the respondents, we are of the view that this application may be allowed on payment of costs.

Accordingly, the amendment application is allowed on payment of costs of Rs. 1,000/- to be deposited in the account of Meghalaya State Legal Services Authority. The receipt of payment of costs, and amended copy of the writ petition be filed within a period of fourteen days.

Misc. Case No. 120 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice TNK Singh)

(Prafulla C Pant)
CHIEF JUSTICE

MC No. 126 of 2014
IN WP(C)No. 146 of 2014

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

In view of the order of the date passed in WP(C)No.
146 of 2014, this Misc. Case stands disposed of.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

MC No. 283 of 2011
IN WA No. 31 of 2011

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this Misc. Case along with WA No. 31 of 2011.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

MC No. 352 of 2012
IN WA No. 23 of 2012

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this Misc. Case along with WA No. 23 of 2012.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

MC No. _____ of 2014
IN WA No. _____ of 2014

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this Misc. Case along with WA No. _____ of
2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

MC No. _____ of 2014
IN WA No. _____ of 2014

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

In view of the order of the date passed in writ
appeal, no further order needs to be passed in this Misc.
Case, which stands disposed of

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14

WA No. 5 of 2014
IN WP(C)No. 283 of 2009

28.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri SC Shyam, Senior Advocate, present for the appellants.

The delay in filing the appeal has been condoned vide order of the date passed in Misc. Case No. 8 of 2014.

Heard.

This writ appeal is directed against the order dated 08.02.2013, passed in Review Petition No. 1 of 2013 and judgment and order dated 27.11.2012, passed in WP(C)No. 283 of 2009.

Learned counsel for the writ appellants argued that the learned single Judge erred in law in directing to consider the promotion of the writ petitioner and to grant revised pay without considering the fact that the petitioner was not qualified for the post of Draughtsman Grade-II.

Admit the appeal.

List this writ appeal for hearing after four weeks as respondent/writ petitioner has been served with notices.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
28.05.14